

CC NO. 127/2021

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Harsh Mander Vs. Kapil Mishra

29.01.2021

The matter is listed for today for hearing, in compliance to the directions of the Hon'ble High Court of Delhi contained in communication no.35/RG/DHC/2021 dated 14.01.2021.

Present: Sh. Sarim Naved and Sh. Utkarsh Mishra, Ld. Counsel for complainant

Ld. Counsel for complainant submits that the present application be considered for the offence u/s 153 IPC and Section 125 of Representation People Act since they are cognizable and they do not require any prior sanction. Ld. Counsel for complainant has also placed reliance on the order passed by the Hon'ble High Court of Delhi as Harsh Mander & Anr. Vs. GNCT of Delhi & Ors. (W.P (Crl.) 565/2020) dated 26.02.2020.

Since, the matter has already once gone to the Hon'ble High Court of Delhi, this Court deems it appropriate to call the report from DCP concerned.

Let action taken report be called from concerned DCP for 09.03.2021 on the complaint given.

(Himanshu Raman Singh)
MM-02/PHC/ND
29.01.2021

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